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(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA 2428/92 MP 1317/92

Shri B.L.Jangira Vs. UOI & Others

Date of decision: 12.8.1993

CORAM:

Hon'ble Shri C.J. Roy, Member (J)

For the applicant ... Shri M.K.Gupta, Counsel

For the respondents ... Shri V.K. Rao, Counsel

JUDGEMENT (Oral)

The learned counsel for the respondents says that he has filed an application stating that the interim relief asked for by the applicant is granted as per para 4 of the affidavit filed by him today. It is taken on the file. Both the counsel agree that the case has become infructuous. Therefore the case is dismissed as withdrawn. No costs..

MS/101
(C.J. ROY)
Member (J)
12.8.93